

Board, it was only in June 1952, that the para, in its final form was decided to be adopted in the Audit Report, 1951.

(c) Government are actively negotiating for the revision of the agreement in question. •

SUBSIDY TO FLYING AND GLIDING CLUBS

70. SHRI M. VALIULLA: Will the Minister for COMMUNICATIONS be pleased to state the rate at which and the basis on which subsidies were distributed among the various flying and gliding clubs in 1951-52 and in 1952-53?

THE MINISTER FOR COMMUNICATIONS (SHRI JAGJIVAN RAM): Subsidies amounting to Rs. 9,33,449 and Rs. 9,71,847 have been paid to the various flying clubs during 1951-52 and 1952-53 respectively. Subsidies are granted at the rates provided for under clause 2 of the subsidy agreement executed by the clubs with the Government. A copy of the form of agreement is laid on the Table of the House. The basis of calculation of subsidies is the same in respect of all the flying clubs but the actual amounts earned by them depend on the amount of flying carried out by them during the year. [See Appendix IV, Annexure No. 109.]

2. The Indian Gliding Association, Poona, is granted Rs. 20,000 per annum towards meeting its standing charges. It is also given a bonus at Rs. 250 per 'C' glider pilot trained by them. The Association has been granted subsidies amounting to Rs. 20,000 and Rs. 23,000 during 1951-52 and 1952-53 respectively. Besides, grants totalling Rs. 1,45,000 have also been paid to the Association so far since 1Q48, for the purchase of gliders.

3. Subsidy to the Delhi Gliding Club is paid on an *ad hoc* basis. It has been paid Rs. 10,000 during each of the years 1951-52 and 1952-53 for meeting their recurring expenditure. Besides, a grant of Rs. 30,000 during 1951-52 and of Rs. 20,000 during 1950-51 was paid to the Club for the purchase of capital equipment.

APPOINTMENT OF AN EXPERT COMMITTEE ON JUTE

71. SHRI M. VALIULLA: Will the Minister for FOOD AND AGRICULTURE be pleased to state:

(a) whether an Expert Committee to improve the quality of jute has recently been appointed by Government; and

(b) what time has been fixed for this Committee to submit its report?

THE MINISTER FOR FOOD AND AGRICULTURE (SHRI RAFI AHMED KIDWAI): (a) Yes.

(b) No time has been fixed for the submission of the Committee's report but it is expected that the report will be available in about three months' time.

THE ANCIENT AND HISTORICAL MONUMENTS AND ARCHAEOLOGICAL SITES AND REMAINS (DECLARATION OF NATIONAL IMPORTANCE) AMENDMENT BILL, 1953

MR. CHAIRMAN: We now pass on to the Legislative Business.

SHRI M. P. N. SINHA (Bihar): Sir, before this Bill is taken, I want to make a request to you. I have given notice of an amendment. I am very sorry I could not do it yesterday. I have consulted the Government and they have no objection to this being discussed.

MR. CHAIRMAN: *Ike* Government are agreeable and it will be discussed.

THE DEPUTY MINISTER FOR NATURAL RESOURCES AND SCIENTIFIC RESEARCH (SHRI K. D. MALAVIYA): Sir, I beg to move:

"That the Bill to amend the Ancient and Historical Monuments and Archaeological Sites and Remains (Declaration of National Importance) Act 1951, be taken into consideration."

Sir, this is perhaps going to be the first of a series of routine amending